

GOVERNMENT OF INDIA
MINISTRY OF CULTURE

LOK SABHA
UNSTARRED QUESTION NO. 2382
TO BE ANSWERED ON 18th DECEMBER, 2023

PEOPLE BENEFITTED THROUGH SEVA BHOJ SCHEME IN JHARKHAND

2382. SHRI BIDYUT BARAN MAHATO:

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) the number of people benefitted through Seva Bhoj Scheme in the State of Jharkhand;
- (b) whether it is a fact that there is a delay in claiming reimbursement under Seva Bhoj Scheme which has been initiated by the Government to reduce the financial burden of Charitable Religious Institutions in India;
- (c) if so, the steps taken by the Government to provide ease in claiming reimbursement under the Seva Bhoj Scheme; and
- (d) if not, the reasons therefor?

ANSWER

**MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN
REGION
(SHRI G. KISHAN REDDY)**

- (a) Under the Scheme of Seva Bhoj Yojana, financial assistance in the form of reimbursement of CGST and Central Government's share of IGST paid by charitable/religious institutions like Gurudwaras, Temples, Dharmik Ashram, Mosques, Dargah, Church, Math, Monasteries etc. on purchase of specific raw food items viz. (i) Ghee (ii) Edible Oil (iii) Sugar/Burra/ Jaggery (iv) Rice (v) Atta/Maida/ Rava/Flour and (vi) Pulses for serving free food to public / devotees (atleast 5000 in number per month) is reimbursed. No organization from the State of Jharkhand has been found eligible under this scheme.
- (b)&(c) It has been the constant endeavor of the Government to ensure timely disbursement of the financial assistance to the selected beneficiary institutions of all States/UTs on receipt of requisite documents from these institutions and depending upon the budgetary allocation made against the scheme. The following procedure is adopted to provide ease in claiming reimbursement under the Seva Bhoj Scheme:-
- (i) Upon registration with NGO Darpan Portal of NITI Aayog, the Charitable/Religious Institutions enroll and submit their application in CSMS Portal of the Ministry of Culture.
 - (ii) After enrolment with the Ministry of Culture, the applicant institution submits its application along with a copy of the registration certificate issued by the Ministry of Culture to the Nodal Central Tax Officer in their concerned State/UT.

- (iii) The Nodal Central Tax Officer on receipt of the application and registration certificate generates a Unique Identity Number (UIN).
- (iv) Thereafter, the concerned GST Authority forward the Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) claims verified and passed by them in respect of the eligible Charitable/Religious Institutions to the Ministry for releasing the same.
- (v) The Ministry provides fund to the concerned GST Authority who further reimburses to these Charitable/Religious Institutions.

(d) Does not arise.
